

Airline	No. of Incidents
Air Asia India	03
Go Air	03
Indigo	21
Spice Jet	17
Star Air	02
Trujet	01
TATA SIA Airlines (Vistara)	03
TOTAL	75

Concession to travellers in Vande Bharat Mission

1144. SHRI K.C. VENUGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of flight services operated under the Vande Bharat Mission, so far;

(b) the details there of the flight services conducted under the scheme from and to various countries;

(c) the number of citizens had registered under Vande Bharath Mission to travel back to the country;

(d) whether Government had taken any measures to provide concession to the travelers; and

(e) the total revenue received to Air India from the services under Vande Bharat Mission?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Vande Bharat Mission consists of special repatriation flights operated by Indian carriers and chartered flights operated by both Indian and foreign carriers. As per information provided by the Ministry of External Affairs (MEA), till 31.08.2020, a total of 5817 flights (inbound into India) were operated under the Vande Bharat Mission from various countries. Out of these 2292 have been

operated by Air India/Air India Express and 1938 has been operated by private Indian carriers. The remaining flights have been operated by foreign carriers.

(c) The number of persons registering for repatriation with the Indian missions/embassies is dynamic. As India enters into Air Bubble arrangements with different countries, registrations from such countries are no longer required. As per information provided by the Ministry of External Affairs (MEA), till 31.08.2020, more than 11 lakh Indians (excluding land border crossings) have returned to India under the Vande Bharat Mission.

(d) No, Sir.

(e) The total revenue accrued to Air India group from the services provided under Vande Bharat Mission is ₹2556.60 crore as on 31.08.2020.

Privatisation of Thiruvananthapuram airport

1145. SHRI K.C. VENUGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has received any objection from the State Government of Kerala over handing over the Thiruvananthapuram airport to a private enterprise;

(b) whether the State Government of Kerala has put forwarded any suggestion to take over the management of airport, the details thereof;

(c) what are the criteria Government set for handing over the airport management to private companies;

(d) whether Government has taken any measures to avoid monopoly of any particular company to take over the management of airports in the country; and

(e) the details of privatised airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) The Union Cabinet in its meeting held on 8th November, 2018 accorded 'In Principle approval' for leasing of six airports namely, Ahmedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for Operations, Management and Development under PPP. Government of Kerala requested